

POST OPEN OFFER REPORT

In Respect of Open Offer to acquire 15,10,800 Equity Shares of Kakatiya Textiles Limited made by Mr. Ravindra Nath Vanka ('Acquirer 1'), Mrs. Raja Kumari Vanka ('Acquirer 2'), Mr. Raghuveer Vanka ('Acquirer 3') and Ms. Ravali Vanka ('Acquirer 4') (hereinafter collectively referred to as 'Acquirers')

A. NAMES OF THE PARTIES INVOLVED:

- 1) Name of the Target Company (TC) : Kakatiya Textiles Limited
- 2) Name of Acquirers :
 - 1) Mr. Ravindra Nath Vanka ('Acquirer 1');
 - 2) Mrs. Raja Kumari Vanka ('Acquirer 2');
 - 3) Mr. Raghuveer Vanka ('Acquirer 3') and;
 - 4) Ms. Ravali Vanka ('Acquirer 4')
- 3) Persons Acting in Concert with the Acquirer : None
- 4) Manager to the Open Offer : Mark Corporate Advisors Private Limited
- 5) Registrar to the Open Offer : Bigshare Services Private Limited

B. DETAILS OF THE OFFER:

This Offer is made in terms of Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [SEBI (SAST) Regulations]

C. ACTIVITY SCHEDULE:

Sr. No.	Activity	Due dates as specified in the SEBI (SAST) Regulations	Actual Dates
1)	Date of Public Announcement (PA)	Monday, May 04, 2015	Monday, May 04, 2015
2)	Date of publication of Detailed Public Statement (DPS)	Monday, May 11, 2015	Monday, May 11, 2015
3)	Date of filing of Draft Letter of Offer (DLoF) with SEBI	Monday, May 18, 2015	Monday, May 18, 2015
4)	Date of sending a copy of the Draft LoF to the TC and concerned Stock Exchange(s)	Monday, May 18, 2015	Monday, May 18, 2015
5)	Date of receipt of SEBI comments	Monday, June 01, 2015	Monday, July 27, 2015
6)	Date of dispatch of LoF to the shareholders / custodian in case of Depository Receipts	Wednesday, August 05, 2015	Wednesday, August 05, 2015
7)	Date of Price revisions / Offer revisions (if any)	Friday, August 07, 2015	Friday, August 07, 2015
8)	Date of publication of recommendation by the independent directors of the Target Company	Monday, August 10, 2015	Monday, August 10, 2015
9)	Date of issuing the Offer opening Advertisement	Tuesday, August 11, 2015	Tuesday, August 11, 2015
10)	Date of commencement of the Tendering Period	Wednesday, August 12, 2015	Wednesday, August 12, 2015
11)	Date of expiry of the Tendering Period	Tuesday, August 25, 2015	Tuesday, August 25, 2015

Sr. No.	Activity	Due dates as specified in the SEBI (SAST) Regulations	Actual Dates
12)	Date of making payments to shareholders / return of rejected shares	Tuesday, September 08, 2015	Tuesday, September 04, 2015

D. DETAILS OF THE PAYMENT CONSIDERATION IN THE OPEN OFFER:

Sr. No.	Item	Details
1)	Offer Price for fully paid shares of TC (₹ per share)	₹7.00 (Rupees Seven only) per fully paid-up Equity Share
2)	Offer Price for partly paid shares of TC, if any	₹2.00 per partly paid-up Equity Share
3)	Offer Size (No. of shares x offer price per share)	₹1,05,75,600*
4)	Mode of payment of consideration (cash or shares or secured listed debt instruments or convertible debt securities or combination)	Cash
5)	If mode of payment is other than cash, i.e. through shares / debt or convertibles:	N. A.
a)	Details of offered security - Nature of the security (shares or debt or convertibles) - Name of the company whose securities have been offered - Salient features of the Security	-
b)	Swap Ratio (ratio indicating the number of securities of the offeree company vis-à-vis shares of TC)	-

* Assuming full acceptance in the Offer and Offer Price is for fully paid-up Equity Shares

E. DETAILS OF MARKET PRICE OF THE SHARES OF TC:

- 1) Name of the Stock Exchange where the shares of TC have been most frequently traded during 12 calendar months period prior to PA, and the volume of trading relative to the total outstanding shares of the Target Company. However, it is infrequently traded and the details are as under:

Name of the Stock Exchange	Number of Shares Traded during the 12 calendar months prior to the month of PA	Total Outstanding Shares	Trading Turnover (in terms of % to total listed equity shares)
BSE Limited	88,536	58,10,600	1.52%

The Equity Shares of the Target Company is listed on BSE Limited, Mumbai ('BSE').

- 2) Details of Market Price of the shares of TC on the aforesaid Stock Exchange in the following format:

Sr. No.	Particulars	Date	₹ Per Share*
1)	1 trading day prior to the PA date	May 01, 2015	Not Traded
2)	On the date of PA	May 04, 2015	Not Traded
3)	On the date of commencement of the tendering period	August 12, 2015	12.33
4)	On the date of expiry of the tendering period	August 25, 2015	15.62
5)	10 working days after the last date of the tendering period	September 08, 2015	12.09
6)	Average market price during the tendering period (viz. Average of the volume weighted market prices for all the days)	August 12, 2015 to August 25, 2015	15.72

* Closing Price

(Source: www.bseindia.com)

F. DETAILS OF ESCROW ARRANGEMENTS:**1) Details of creation of Escrow account, as under:**

	Date(s) of Creation	Amount (₹ in Lakhs)	Form of escrow account (Cash or Bank guarantee (BG) or Securities) (In case escrow consists of BG or securities, at least 1% consideration is to be deposited in cash; the same may be indicated separately)
Escrow Account	May 08, 2015	₹50.00 Lakhs & ₹56.00 Lakhs	Cash Deposit

2) For such part of escrow account, which is in the form of cash, give following details:**a) Name of the Scheduled Commercial Bank where cash is deposited.**

Cash deposit of ₹1,06,00,000 (Rupees One Crore only) with HDFC Bank Ltd.

b) Indicate when, how and for what purpose the amount deposited in escrow account was released, as under:

Release of escrow account		
Purpose	Date	Amount (₹)
Transfer to Special Escrow Account, if any	September 01, 2015	93,500
Amount released to Acquirer • Upon withdrawal of Offer • Any other purpose (to be clearly specified) • Other entities on forfeiture	Not Applicable	NIL

3) For such part of Escrow which consists of Bank Guarantee (BG) / Deposit of Securities, provide the following details• **For Bank Guarantee**

Name of Bank	Amount of Bank Guarantee (₹ in Lakhs)	Date of		Validity period of Bank Guarantee	Date of Release if applicable	Purpose of release
		Creation	Revalidation			
NOT APPLICABLE						

• **For Securities**

Name of company whose security is deposited	Type of security	Value of securities as on date of creation of escrow account	Margin considered while depositing the securities	Date of Release if applicable	Purpose of release
NOT APPLICABLE					

G. DETAILS OF RESPONSE TO THE OPEN OFFER:

Shares proposed to be acquired		Shares tendered		Response level (No of times)	Shares Accepted		Shares rejected	
No	% to Voting Capital	No.	% w.r.t. (A)	(C) / (A)	No.	% w.r.t. (C)	No=(C)-(F)	Reasons
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
15,10,800	26.08%	14,700*	0.97%	0.01	13,900*	94.56%	800	Signature Mismatch (600 Equity Shares) & Original Physical Certificate not attached (200 Equity Shares)

* Includes 800 partly paid-up Equity Shares.

H. PAYMENT OF CONSIDERATION:

Due date for paying consideration to shareholders whose shares have been accepted	Actual date of payment of consideration	Reasons for delay beyond the due date
September 08, 2015	September 02, 2015	Not Applicable

- **Details of Special Escrow Account where it has been created for the purpose of payment to shareholders:**
Special Account titled “KTL-OPEN OFFER-SPECIAL ACCOUNT” bearing Account No. 00600350140595 was opened with HDFC Bank Limited, Fort Branch, Mumbai.
- Details of the manner in which consideration (where consideration has been paid in cash), has been paid to shareholders whose shares have been accepted:

Mode of paying the consideration	No. of Shareholders	Amount of Consideration (₹)
Physical Mode	18	28,000.00
Electronic Mode (ECS/ NEFT/RTGS/Direct Transfer, etc.)	50	65,300.00

I. PRE AND POST OFFER SHAREHOLDING OF THE ACQUIRERS IN THE TARGET COMPANY:

Sr. No.	Shareholding of Acquirers	No of shares	% of Voting Capital of TC as on closure of tendering period
1.	Shareholding before PA	500	0.01%
2.	Shares acquired by way of: an Agreement, if any.	29,32,812	50.63%
3.	Shares acquired after the PA but before 3 working days prior to commencement of tendering period. - Through market purchases - Through negotiated deals/ off market deals	NIL NIL	Not Applicable Not Applicable
4.	Shares acquired in the Open Offer	13,900*	0.23%
5.	Shares acquired during exempted 21-day period after offer (if applicable)	NIL	Not Applicable
6.	Post-Offer Shareholding	29,47,212*	50.87%

* Includes 800 partly paid-up Equity Shares.

J. GIVE FURTHER DETAILS, AS UNDER, REGARDING THE ACQUISITIONS MENTIONED AT POINTS 3 & 5 OF THE ABOVE TABLE:

1.	Name(s) of the entity who acquired the shares	N. A.
2.	Whether disclosure about the above entity(s) was given in the LoF as either Acquirer or PAC	N. A.
3.	No of shares acquired per entity	N. A.
4.	Purchase price per share	N. A.
5.	Mode of acquisition	N. A.
6.	Date of acquisition	N. A.
7.	Name of the Seller in case identifiable	N. A.

K. PRE AND POST OFFER SHAREHOLDING PATTERN OF THE TARGET COMPANY:

Sr. No.	Class of Entities	Shareholding in a TC			
		Pre-Offer		Post Offer	
		No.	%	No.	%
1.	- Acquirer 1 - Acquirer 2 - Acquirer 3 - Acquirer 4	500	0.01%	29,46,412 (fully paid-up) 800 (partly paid-up)	50.87%
2.	Erstwhile Promoters (persons who cease to be Promoters pursuant to the Offer)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
3.	Continuing Promoters (Promoter Group)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
4.	Sellers if not in 1 and 2	29,32,812	50.63%	NIL	NIL
5.	Other Public Shareholders	28,41,888 (fully paid-up) 35,400 (partly paid-up)	49.36%	28,28,788 (fully paid-up) 34,600 (partly paid-up)	49.13%
	TOTAL	58,10,600	100.00%	58,10,600	100.00%

L. DETAILS OF PUBLIC SHAREHOLDING IN TARGET COMPANY:

Sr. No	Particulars	Number of Shares	% of Voting Capital
1.	Indicate the minimum public shareholding the TC is required to maintain for continuous listing	15,06,154	25.00%
2.	Indicate the actual public shareholding and if it has fallen below the minimum public shareholding limit, delineate the steps which will taken in accordance with the disclosures given in the LOO	28,41,888 (fully paid-up) 34,600 (partly paid-up)	49.36%

M. OTHER RELEVANT INFORMATION, IF ANY: NOT APPLICABLE.

For **Mark Corporate Advisors Private Limited**

Manish Gaur
Asst. Vice-President

Place: Mumbai

Date: September 14, 2015